

[Shri Janardhana Poojary]

So, Sir, I am grateful to Mr. Uttam Rathod for bringing up this Short Duration Discussion here. The other hon. Members have also given their valuable suggestions. As I stated earlier, I have taken note of them seriously—not lightly as made out by the hon. Member, Shri Ghorpade—even though the number here now is very thin.

MR. DEPUTY-SPEAKER: You have rejected the demand for the appointment of a Parliamentary Committee.

SHRI JANARDHANA POOJARY: I have already stated about it. I am grateful to all the Hon. Members who have taken part in this discussion and who have given their valuable suggestions.

SHRI RAJESH PILOT: You have misunderstood some of the discussion of to-day. To-day's discussion was how to promote farming so as to bring it on par with the industries. We did not ask him what had been done. We also did not say that nothing had been done. Of course, a lot of progress has been made. We said that with the rise in cost of living index, the standard of living of the farmers is also going up high. That was what we were saying and, through our speeches, we wanted to know the efforts he could make to give more facilities to the farmers so as to bring them on par with the facilities offered to the industries. That was our idea. But, Sir, he has not thrown any light on this.

MR. DEPUTY-SPEAKER: I think in farming, the peasants are given so much of importance as in the industrial sector. This is what he says.

SHRI UTTAM RATHOD: We have never denied that.

SHRI RAJESH PILOT: The channels which are easily available to the industries can also be utilised by the farmers.

MR. DEPUTY-SPEAKER: That is all right. Mr. Poojary, you may now lay the Papers on the Table.

21.15 hrs.

PAPERS LAID ON THE TABLE—  
Contd.

The Deputy Minister in the Ministry of Finance (SHRI JANARDHANA POOJARY): I beg to lay on the Table—

Notifications under Customs Act and an Explanatory Memorandum.

(i) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) Notification No. 110/82-Customs published in Gazette of India dated the 16th April, 1982 exempting iron or steel casting and forgings falling under sub-heading 73.33/40 of the First Schedule to the Customs Tariff Act, 1975 when imported into India, from so much of that portion of the duty of customs leviable thereon which is in excess of sixty per cent *ad valorem*.

(ii) Notification No. 111/82-Customs published in Gazette of India dated the 16th April, 1982 exempting alloy steel (excluding stainless steel) and high carbon steel falling under sub-heading (1) of heading 73.15 of the First Schedule to the Customs Tariff Act, 1975 when imported into India, from so much of that portion of the duty of customs leviable thereon specified in the First Schedule as is in excess of sixty per cent *ad valorem*.

(iii) Notification No. 112/82-Customs published in Gazette of India dated the 16th April, 1982 exempting alloy steel (excluding stainless steel) and high carbon steel in the forms mentioned in heading Nos. 73.08 7.10 and 73.14 an sub-heading (1) of heading 73.15 of the First Schedule to the Customs Tariff Act, 1975, when imported into India, from so much of that portion of the duty of customs leviable thereon specified in First Schedule, as is in excess of 35 per cent *ad valorem*.

(iv) Notification No. 113/82-Customs published in Gazette of India, dated the 16th April 1982 seeking to amend certain entries in Notification No. 107-Customs dated the 1st July, 1977 so as to exclude stainless items from its scope.

(v) Notification No. 114/82-Customs published in Gazette of India dated the 16th April, 1982 seeking to amend the description of the

entry relating to wire rods to bring the same in line with the definition given in the legal notes under Chapter 73 to the Customs Tariff Act, 1975.

(vi) Notification No. 115/82-Customs published in Gazette of India dated the 16th April, 1982 rescinding Notification No. 27-Customs dated the 1st March, 1981.

(2) A copy of the Explanatory Memorandum (Hindi and English versions) regarding Notifications mentioned at item No. (1) above.

[Placed in Library See No. LT-3922/82.]

21.20 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, April 19, 1982/Chaitra 29, 1904 (Saka).